

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

T.A. No.156/92

Dt. of order: 29.7.93

Neelmani

: Applicant/petitioner

Vs.

Union of India & Ors. : Respondents.

Mr. B. M. Singh - Brief holder of Mr. J. K. Kaushik for
counsel for applicant

Mr. G. P. Sôral - Counsel for respondents.

CORAM

Hon'ble Mr. Justice D. L. Mehta, Vice Chairman

Hon'ble Mr. P. P. Srivastava, Member (Adm.).

PER HON'BLE MR. JUSTICE D. L. MEHTA, VICE CHAIRMAN.

The main T.A. No.106/92 has been disposed of today. This T.A. relates to the grant of temporary injunction. The Court below declined to grant interim injunction. We do not find any force in the T.A. and the same is rejected. Parties to bear their own costs.


(P. P. Srivastava)
Member (A).


(D. L. Mehta)
Vice Chairman.